

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2824
ANSWERED ON:14.03.2013
PHALGUNA SAKA AMALGAMATION OF COMPANIES
Thamaraiselvan Shri R.

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government is considering to revise the rules relating to amalgamation of companies;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government in this regard?

Answer

THE MINISTER OF STATE (SHRI SACHIN PILOT) (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS

(a) to (c):- Clause 233, (13) of the Companies Bill provides that the Central Government may provide for merger or amalgamation of companies in such manner as may be prescribed. Rules for carrying out merger or amalgamation of companies will be prescribed through rules, once the Bill is enacted.